

THE HIGH COURT OF KERALA

A7- 80978/2021

Kochi : 682 031
Date : 21.07.2022

NOTICE

Sub :- Introduction of paperless Courts in the High Court w.e.f.
01.08.2022- first phase- reg

.....

It has been decided to introduce paperless courts in Bail Jurisdiction (Single Bench) and tax related and other subjects (Single Bench) and the Division Bench considering appeals from the said Single Bench for tax related and other subjects, as part of first phase of the implementation of paperless courts in the High Court. Accordingly, as per the present roster, the following three Benches will commence functioning as paperless courts **w.e.f. 01.08.2022** :-

- DIVISION BENCH - The Honourable Mr. Justice S.V. Bhatti
&
The Honourable Mr. Justice Basant Balaji
- SINGLE BENCH - The Honourable Mr. Justice Gopinath P.
- SINGLE BENCH - The Honourable Mr. Justice Viju Abraham

In addition to the above, all Bail Applications that are considered in other Benches of the High Court will also be in paperless mode, w.e.f. the aforesaid date. The other Benches that consider Bail Applications, as per the present roster, are as follows :-

- SINGLE BENCH - The Honourable Mr. Justice Bechu Kurian Thomas
- SINGLE BENCH - The Honourable Mr. Justice K.Babu

(By Order)


P.Krishna Kumar
Registrar General

P.T.O.

To

The Advocate-General, Ernakulam.
The Director General of Prosecutions & State Public Prosecutor, Ernakulam.
The Additional Advocate-General, Ernakulam (2).
The Additional Director General of Prosecutions, Ernakulam.
The Director, Kerala Judicial Academy, Athani
The Member Secretary, Kerala State Legal Services Authority, Ernakulam
The Director, Kerala State Mediation and Conciliation Centre, Ernakulam
The President, Kerala High Court Advocates' Association, Ernakulam
The Vice-Presidents, Kerala High Court Advocates' Association, Ernakulam (2).
The State Attorney, Advocate-General's Office, Ernakulam.
The Secretary, Kerala High Court Advocates' Association, Ernakulam.
The General Secretary, Kerala High Court Senior Advocates' Association, Ernakulam
The Secretary, Indian Law Institute, Kerala, Ernakulam
The Senior Counsel, Government of India (Taxes), Ernakulam.
The Assistant Solicitor General of India, Ernakulam.
The Chairman, Bar Council, Ernakulam.
The President, Kerala Federation of Women Lawyers, Ernakulam.
The Secretary, Rule Committee under Section 123 CPC, High Court.
The President, Kerala High Court Advocates' Clerks' Association, Ernakulam.
The Registrar (Judicial), High Court.
All Officers and Sections, High Court.
The Secretary, High Court Legal Services Committee, Ernakulam.
The Private Secretary to the Chief Justice, High Court.
The Protocol Officer, High Court.
The Public Relations Officer, High Court.
The Additional Public Relations Officer, High Court.
The Private Secretaries to Judges, High Court.
The Filing and Court Officers' sections, High Court.
The IT Section, High Court
The Confidential Assistants to the Registrars and
the Additional Registrar (General Administration).
The Admn. Records Section, High Court
The Notice Board, High Court
The File/Stock File

**Copy submitted to :- The Honourable the Chief Justice and
the Honourable Judges**